NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP No. 136/2016 RT CP (CAA) NO. 190/Chd/Hry/2017

In the matter of:

Sections 391-394 of the Companies Act, 1956 and Section 230 of the Companies Act, 2013.

And

In the matter of scheme of amalgamation between:

...Petitioner No.1/Transferor Co. Biomet Orthopaedic India Pvt. Ltd.

And

Zimmer India Pvt. Ltd. ...Petitioner No.2/Transferee Co.

Present: - Mr. Gaurav Mankotia, Advocate for petitioner-companies.

Mr. Deepankur Sharma, Advocate on behalf of Official Liquidator. Chandigarh & Regional Director, Northern Region, New Delhi.

The report of the Official Liquidator has already been received.

Learned counsel for the petitioner-companies is directed to file response to the

observations made by the Official Liquidator by way of affidavit at least three

days before the date fixed. The report of the Regional Director is yet to be

received. Learned counsel for the petitioner-companies submits that the

Regional Director has sought certain clarifications which the petitioner-

companies are yet to respond.

List the matter on 23.11.2017 for awaiting report of the Regional

Director. The petitioners are also directed to file proof of service and copy of

notice to the Income Tax Department in respect of all the petitioners at least

three days before the next date.

Sd/

(Justice R.P. Nagrath)

Member (Judicial)

September 27, 2017

saini

CP No. 136/2016

RT CP (CAA) NO. 190/Chd/Hry/2017